

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 339 of 1996

Allahabad this the 19th day of January, 2001

Hon'ble Mr. S.K.I. Naqvi, Member(J)

Premwati, widow of Late Ram Naresh, aged about 52 years, resident of Railway Quarter No. 596-D(Type.II), Naqab Yusuf Road, Allahabad.

Applicant

By Advocate Shri S.S. Sharma

Versus

1. The Union of India owning and representing Northern Railway, Notice to be served upon the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Chief Bridge Engineer, Northern Railway, Baroda House, New Delhi.
3. The Divisional Railway Manager, Northern Railway, Naqab Yusuf Road, Allahabad.
4. The Deputy Chief Engineer, Bridge/Line Bridge Line Office, Northern Railway, Lajpat Nagar, New Delhi.
5. The Senior Civil Engineer, Bridges/Line, Northern Railway, Lajpat Nagar, New Delhi.
6. The Assistant Bridge Engineer, Northern Railway, Allahabad.

Respondents

By Advocate Shri Prashant Mathur

O R D E R (Oral)

By Hon'ble Mr. S.K.I. Naqvi, Member (J)

The applicant-Premwati-widow of L---pg-2/-

S. Naqvi

Late Shri Ram Naresh retained the railway quarter allotted to her husband even after his death in harness on the expectation that it will be regularised in the name of her daughter-Smt.Chandrawati who had applied for appointment on compassionate ground to look after the applicant but, respondents issued orders as annexure A-1 and annexure A-2 as notice to the applicant to vacate the railway quarter and recovery of ~~pension~~ penal rent at the rate of Rs. 1592.25 per month. During the course of arguments learned counsel for the applicant mentions that no amount can be recovered from the family pension except with the approval of President of India and also that the applicant could occupy the quarter in question till the matter regarding appointment on compassionate ground of the daughter, is finally decided. The applicant has also a grievance that inspite of her having moved representations, nothing has been done, copy of representations, as have been referred, are annexure A-7 and Annexure A-8.

2. Keeping in view the facts and circumstances of the matter and submissions from either side, the O.A. is decided with following directions;

"In case the applicant moves a fresh representation within 4 weeks, annexing therewith copy of annexure-7, same be decided by the respondents within 6 weeks thereafter by passing detailed, reasoned and speaking order and till then the impugned order shall remain in abeyance and thereafter subject to order passed by the competent authority as per above direction. No order as to costs."

S.D. x-ray

Member (J)

/M.M./